

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:6846
ANSWERED ON:08.05.2013
QUALITY OF NUCLEAR EQUIPMENTS .
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether adequate mechanism is available for ensuring the quality of nuclear equipments and other items supplied by nuclear suppliers;
- (b) if so, the reasons therefor;
- (c) the details of the provisions incorporated under the Nuclear Liability Act, 2010 for the same;
- (d) whether the Government proposes to amend the Act to ensure supply of quality nuclear items by nuclear suppliers; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

- (a)&(b) Yes, Sir. There is an elaborate Quality Assurance Mechanism in place to ensure the quality of equipment supplied.
- (c) As per the section 17 of the Civil Liability for Nuclear Damage Act, 2010, the operator of the nuclear installation, after paying the compensation for nuclear damage in accordance with section 6, shall have right of recourse where:-
 - (i) such right is expressly provided for in the contract in writing;
 - (ii) the nuclear incident has resulted as a consequence of an act of supplier or his employee, which includes supply of equipment or material with patent or latent defects or substandard services;
 - (iii) the nuclear incident has resulted from the act of commission or omission of an individual done with the intent to cause nuclear damage.
- (d) No, Sir.
- (e) Covered under reply to (a)&(b) and (c) above.